

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:3399
ANSWERED ON:01.08.2014
FACILITATION CENTRES UNDER MPLAD SCHEME
Chautala Shri Dushyant

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether there is a provision under the guidelines of MPLAD scheme to set up facilitation centres at nodal districts of the Members of Parliament;
- (b) if so, whether the Government has given instructions to States to assist Members of Parliament in setting up of such facilitation centres;
- (c) if so, the details thereof along with facilitation centres working in the country, State/UT-wise under MPLAD Scheme; and
- (d) the role of States in setting up such facilitation centres?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a): Yes, Sir.

(b): Guidelines on Members of Parliament Local Area Development Scheme (MPLADS) provide that an MP would be entitled for setting up of Facilitation Centre in the Nodal District. The capital cost including equipments, furniture, etc. should not exceed Rs 5 lakh and would be met from MPLADS funds. Space/room for the Facilitation Centre would be provided by the District Collector / District Magistrate. The Facilitation Centre would work under the direct control of the District Authority.

(c): Data on creation of Facilitation Centres at Nodal Districts is not maintained centrally by Ministry of Statistics and Programme Implementation.

(d): Facilitation Centres have to be created by the District Authorities under the State Governments in accordance with the provisions stipulated in the Guidelines on MPLADS.